

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
Principal Bench, New Delhi**

Original Application No. 350/2021

Chakradhar Pandey

Applicant

Vs.

Nova Dyestuffs Industries Pvt. Ltd.

Respondent

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3.	Annexure-II: A copy of show cause notice for closure directions issued by CPCB dated 11.03.2022 to the unit.	



(Dinabandhu Gouda)

Scientist-E

Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar
Delhi- 110032

Date: 14.03.2022

Place: Delhi

Action Taken Report by CPCB in the matter of Original Application No. 350/2021, Chakradhar Pandey Vs Nova Dyestuffs Industries Pvt. Ltd.

In the matter of Original Application No. 350/2021, vide Hon'ble NGT order dated 15.12.2021 (**Annexure-I**), directed CPCB and SPCB to verify the allegation against M/s Nova Dyestuffs Industries Pvt. Ltd., 251, GIDC Industrial Estate, Surat, Gujarat and take remedial action in accordance with law. The ATR is required to be submitted before next hearing at Hon'ble NGT before 21.03.2022.

As per Hon'ble NGT order, the joint team of RD Vadodara & Surat and GPCB has carried out the inspection of the unit (Dye and dye intermediate) on 07/02/2022. Non-compliances were found during visit, for this, a show cause notice for closure directions has issued by CPCB to the unit on 11.03.2022 (**Annexure-II**).

Item No. 08

(Court No. 1)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 350/2021

Chakradhar Pandey

Applicant

Versus

Nova Dyestuffs Industries Pvt. Ltd.

Respondent

Date of hearing: 15.12.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Application is registered based on a complaint received by e-mail

ORDER

1. Grievance in this application is against operation of Nova Dyestuffs Industries Pvt. Ltd., 251, GIDC Industrial Estate, Surat, Gujarat in violation of environmental norms. It is stated that in the course of its industrial activities, the unit is discharging chemicals in the open and through drains and also dumping hazardous untreated solid waste in violation of Air (Prevention and Control of Pollution), Act. 1981 and Water (Prevention and Control of Pollution) Act, 1974. The applicant made various complaints to the statutory regulators who have failed to take any action in the matter.
2. Having regard to the above, CPCB and State PCB may verify the allegation and take remedial action in accordance with law. An action taken report may be furnished to this Tribunal within two months by e-

mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List for further consideration on 21.03.2022.

A copy of this order be forwarded to CPCB and State PCB by e-mail for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Dr. Nagin Nanda, EM

December 15, 2021
Original Application No. 350/2021
DV



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

BY SPEED POST

B-29016/IPC-I/Dye/

March 11, 2022

To

M/s. NOVA DYESTUFF INDUSTRIES PVT. LTD.,
Plot No. 251, GIDC, Pandesara,
Surat – 394 221, Gujarat

Sub: Directions under Section 5 of the Environment (Protection) Act, 1986 -reg.

WHEREAS, the Central Government has notified the standards for discharge of environmental pollutants from various categories of industries under the Environment (Protection) Act, 1986 and the rules framed there under; and

WHEREAS, it is obligatory on the part of industries to install and operate Effluent Treatment plant (ETP) to comply with the effluent discharge standards as notified under the Environment (Protection) Act, 1986 and the Rules framed the under and also to meet the consent conditions granted by State Pollution Control Boards (SPCB)/ Pollution Control Committees (PCCs); and

WHEREAS, Dye and Dye Intermediate units are identified as one of the 17 categories of highly polluting industries, which have been discharging environmental pollutants directly or indirectly into the ambient air and water, having potential threat to cause adverse effect on the water and air quality; and

WHEREAS, a direction under section 18 (1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 was issued on February 05, 2014 to all the State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs) to direct installation of online effluent monitoring system w.r.t.. pH, TSS, BOD, COD, Cr, & Flow parameters in Dye & Dye Intermediate industries; and

WHEREAS, vide office order dated December 27, 2016 issued by Central Pollution Control Board, it was clarified that the units connected with Common Effluent Treatment Plants are required to install flow meter & web camera as online effluent monitoring system; and

WHEREAS, as directed by Hon'ble NGT through order dated 15.12.2021 in the matter of Chakradhar Pandey Versus M/s Nova Dyestuff Industries Pvt. Ltd. [OA No. 350/2021; **M/s. NOVA DYESTUFF INDUSTRIES PVT. LTD., Plot No. 251, GIDC, Pandesara, Surat, Gujarat** (the Unit) was jointly inspected by Central Pollution Control Board (CPCB), Regional Directorate, Vadodara and Gujarat Pollution Control Board (GPCB) on 07.02.2022 to assess the adequacy of the existing pollution control measures; and

WHEREAS, the Joint inspecting team observed the following shortcomings:

1. The Unit has not provided flow meter at ETP inlet and outlet as per the consolidated consent & authorization (CCA) granted by GPCB.
2. The Unit has not maintained any records of the quantity of effluent generation, treated effluent discharged to CETP and quantity of ETP sludge generated.
3. Treated effluent is not meeting the prescribed discharge standard of CETP inlet w.r.t. Chlorides (758 > 600 mg/l).
4. The Unit has not provided online connectivity of web camera and flow meter with CPCB server; as required by the CETP member units.

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5. The Unit has not installed alkali scrubber at Sulphonator and drawing vessel (NKS plant) in accordance with CCA granted by GPCB.
6. The unit has not maintained records of disposal of fly ash and bottom ash of the boiler.
7. There is no separate system for discharge of storm water.
8. Designated port hole at boiler stack was not properly maintained. It was observed inhabited by birds.

And, WHEREAS, the Ministry of Environment & Forests, Government of India, vide Notification No. S.O. 157 (E) of 27.02.1996 and S.O. 730 (E) dated 10.07.2002, has delegated the powers vested under Section 5 of the Environment (Protection) Act, 1986 (29 of 1986) to the Chairman, Central Pollution Control Board, to issue directions to any industry or any local body or any other authority for violations of the standards and rules notified under the Environment (Protection) Rules, 1986 and amendment thereof.

NOW, THEREFORE, based on all facts and observations, in exercise of powers vested under Section 5 of the Environment (Protection) Act, 1986, you (**M/s. NOVA DYESTUFF INDUSTRIES PVT. LTD., Plot No. 251, GIDC, Pandesara, Surat, Gujarat**) are hereby directed to show cause as to why all manufacturing / production activities of your unit should not be closed until the above stated observed shortcomings are complied with.

You are hereby given an opportunity to file your objection (if any) to the above directions within 15 days from the receipt of this notice, failing which action as deemed fit under the provision of the Environment (Protection) Act, 1986 including imposition of environment compensation will be taken by CPCB.

11/3/22
(Tanmay Kumar)
Chairman

Copy to:

1. The Chairman
Gujarat State Pollution Control Board
Sector 10-A, Gandhi Nagar- 382 043,
Gujarat
2. The Additional Secretary (CP Division)
Ministry of Environment, Forests and Climate Change,
Prithvi Wing, 2nd Floor,
Room No. 216, Indira Paryavaran Bhawan
Aliganj, Jor Bagh Road, New Delhi-110003
3. The Regional Director
Central Pollution Control Board
Parivesh Bhawan
Opp VMC Ward office no 10
Subhanpura, Vadodara - 390 023
4. D.H., IT, CPCB
5. D.H. IPC- VI, CPCB
6. DH -Law

4/11/22
(Prashant Gargava)
Member Secretary